

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 716/95.

Date of Order: 10-9-97.

Between:

Das Seshaiiah.

.. Applicant.

and

1. The Union of India, rep. by its General Manager, SC Rly, Secunderabad.
2. The Chief Engineer/Construction, SC Rly, Secunderabad.
3. The Divisional Railway Manager, SC Rly, Vijayawada.
4. The Divisional Engineer/Doubling, SC Rly, Vijayawada.

... Respondents.

For the Applicant: Mr.K.Hari Prasad, Advocate.

For the Respondents: Mr.V.Bheemanna, SC for Rlys.

CURAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

The Tribunal made the following Order:-

This case has not been properly pursued and there is no appearance on behalf of the applicant even on 3-9-97 and 9-9-97. The case is dismissed for default.

[Signature] 17-9-97.
Deputy Registrar (J) CC

To

1. The General Manager, Union of India, S.C.Rly, Secunderabad.
2. The Chief Engineer/Construction, SC Rly, Secunderabad.
3. The Divisional Railway Manager, SC Rly, Vijayawada.
4. The Divisional Engineer/Doubling, SC Rly, Vijayawada.
5. One copy to Mr.K.Hariprasad, Advocate, High Court of A.P.Hyd.
6. One copy to Mr.V.Bheemanna, Addl.CGSC.CAT.Hyd.(7) One spare copy.

pvm

25/9/97

I Court

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

DATED:- 10/9/97.

ORDER/JUDGMENT.

M.A../RA../C-A.No..

in

O.A.No. 716/95.

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
लेख/DESPATCH
22 SEP 1997
हैदराबाद बेंच
HYDERABAD BENCH